

**CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH: NEW DELHI**

C.P. No. 234/2017  
O.A. No. 114/2014

New Delhi, this the 10<sup>th</sup> day of May, 2018

**HON'BLE MR. V. AJAY KUMAR, MEMBER (J)  
HON'BLE MS. NITA CHOWDHURY, MEMBER (A)**

Smt. Urmila Devi,  
W/o Late Shri Jai Prakash Mehto  
R/o A-301, Seva Nagar,  
New Delhi. .. Petitioner

(By Advocate : Shri Syed Kamran Ali)

Versus

1. Dr. Hasmukh Adhia  
Secretary (Revenue),  
Ministry of Finance,  
128-A, North Block,  
New Delhi.
  
2. Mr. A.K.Tewary,  
Member (Revenue)  
Principal Bench  
Authority for Advance Ruling  
(Income Tax)  
Department of Revenue,  
Ministry of Finance,  
5<sup>th</sup> Floor, NDMC Building,  
Yashwant Place, Satyamarg,  
Chanakyapuri,  
New Delhi-110021. ... Respondents

(By Advocate: Shri Hanu Bhaskar)

**ORDER (ORAL)****By Mr. V. Ajay Kumar, Member (J)**

When this matter is taken up for hearing, the learned counsel for the respondents, while submitting that they have fully paid the amounts payable to the petitioner, Smt. Urmila Devi, also produced a PPO dated 16.03.2018, as per our direction on the last occasion.

2. In the circumstances and in view of substantial compliance of the orders of this Tribunal, the CP is closed and notices are discharged. However, the respondents shall furnish the due and drawn statement to the petitioner within four weeks. No costs.

**(NITA CHOWDHURY)**  
**Member (A)**

**(V. AJAY KUMAR)**  
**Member (J)**

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